

men that he was sent to the hospital. In fact, he had requested for being sent to the Sen Nursing Home, with which we did not agree, because the matter was referred to me and I said that he should only be sent to the Irwin Hospital where he could easily be looked after by the Irwin Hospital Government doctors. He is there. His condition is fairly weak; well, I cannot say, that is the opinion of the doctors . . .

SHRI BHUPESH GUPTA: That his flesh is weak.

SHRI LAL BAHADUR: Well, flesh may also be weak; sometimes the flesh in all of us becomes weak, and ultimately all of us have to go from this world. So, Sir, I would very much like, I think we should not be harsh specially on a person who is ill. It is a different matter, that we must take the strictest possible action against him under the law, and he gets the punishment awarded to him. Now, he has been held; he has been convicted, and I do not think that it is in good grace that we should try to unnecessarily victimise a person who is . . .

(Interruptions)

SHRI BHUPESH GUPTA: How are you .

MR. CHAIRMAN: I will not allow any further questions. Next question.

MEASURES TAKEN BY CENTRAL SOCIAL WELFARE BOARD TO MEET DEFENCE NEEDS

•371. SHRI KRISHNA CHANDRA: Will the Minister of EDUCATION be pleased to state:

(a) the measures taken so far by the Central Social Welfare Board to direct its activities towards meeting Defence needs; and

(b) whether there is any proposal to make use of After-Care Scheme for the welfare of the families of Jawans?

THE DEPUTY MINISTER IN THE
MINISTRY OF EDUCATION (SHRIMATI
SOUNDARAM RAMACHANDRAN) :

(a) A Statement, giving the requisite information, is laid on the Table of the House.

(b) No, Sir.

STATEMENT

1. A revolving fund of Rs. 2 lakhs has been established for the purchase of wool to be supplied at cost price to registered voluntary organisations and well-known individuals, for knitting woollen wear according to the requirements of the Army authorities.

2. Instructions have been issued to State Boards for placing a jeep at the disposal of the State Committees for Welfare, Amenities and Voluntary Services for Jawans for provision of transport facilities in connection with their war efforts.

3. The programme of "Condensed Courses for Education for Adult Women" is being expanded in order to equip women with basic academic education so as to train them as auxiliary nurses and to provide employment opportunities to women members of the families affected by the war.

4. Production Units have been set up under the Socio-Economic Programme to provide article required for the war effort and to enable the widows of the Jawans and members of their families to supplement their income by working in these units.

SHRI KRISHNA CHANDRA: May I know, Sir, whether the steps enumerated in the statement for the education of the widows of the jawans are being taken at their homes, or are they shifted to certain institutions for the purpose?

SHRIMATI SOUNDARAM RAMACHANDRAN: Sir, these women will

be scattered over many villages and other areas. So we have offered education and rehabilitation and also socio-economic programmes in the existing homes, which are helped by the Central Social Welfare Board.

SHRI KRISHNA CHANDRA: Are the After-Care Homes for women being utilised for this purpose, or not¹.

SHRIMATI SOUNDARAM RAMA-CHANDRAN: No. There is another question about After-Care Homes. I do not know whether he is mixing it up. Anyway I can say we have not taken any decision to utilise the After 'Care Homes, because most of these After-Care Homes are in charge of the State Governments, for which the Central Government in/ the Education Ministry gives matching grants. They are specially meant for those discharged from the correctional homes as well as the non-correctional homes but, later on, if there is necessity, then only we can consider it.

SHRI KRISHNA CHANDRA: May I know, Sir, whether the Government has thought over the advisability of training the woman inmates of these After-Care Homes to fit them for auxiliary nurses?

SHRIMATI SOUNDARAM RAMA-CHANDRAN: It depends on their capacity. Many programmes have not yet started. They have been taken charge of. So, if their educational qualifications are adequate, certainly they will be given preference in recruitment for auxiliary nurse's training and teacher's training but those who do not have that much qualification will be coached up to appear for the requisite examinations. All that will come when we have got a list of those women and when we have to place them. Now we have formulated the schemes.

SHRI FARIDUL HAQ ANSARI: May I know, Sir, whether all the programmes mentioned in the statement have been taken in hand?

SHRIMATI SOUNDARAM RAMA-CHANDRAN: First of all, Sir, as soon as this invasion started and refugees started coming, the Chairman of the Central Social Welfare Board and the Chairman of the Assam State Social Welfare Board visited all the refugee camps, etc., and they sanctioned Rs. 15,000 to start child welfare schemes, also knitting and wool also was supplied. Then we have taken in the Assam Rifles' families and, with the help of Assam Rifles' officials, we have given them all these schemes, child welfare schemes as well as women welfare schemes. All the other Social Welfare Boards in every State also joined with the State Citizens' Councils in the collection of plenty of warm clothes, food articles, etc. They have themselves collected and sent them separately, also through the Citizens' Councils.

SHRI V. C. KESAVA RAO: May I know, Sir, whether it is not a fact that a large number of Auxiliary Nurses trained by the Central Social Welfare Board are not at all appointed?

SHRIMATI SOUNDARAM RAMA-CHANDRAN: We do not have any information about that. But on the other side so many States are wanting to have more and more Auxiliary Nurses training programmes because they are short of Auxiliary nurses.

I.C.S. OFFICERS UNDER SUSPENSION IN EACH STATE

*372. SHRI ABDUL GHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of I.C.S. Officers in each State, who were under suspension in 1962;

(b) the reasons of suspension in each case; and

(c) the names of officers who were ; found innocent after enquiry or Court I trials?